

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 315/MP/2022

- Subject : Petition under Section 38 read with Section 79(1)(c), Section 79(1)(f), Section 79(1)(k) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 and Clause 10.3 (g) of the Billing, Collection and Disbursement Procedure issued by CTUIL under CERC Sharing Regulations 2020 dated 01.01.2021 for recovery of interest from Central Transmission Utility of India on delay in reimbursement of excess Transmission Charges paid by Sembcorp Energy India Limited towards Bill of Supply for PoC Bill-1 for the month of October 2020 and November 2020 raised by CTUIL.
- Date of Hearing : 14.3.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Sembcorp Energy India Limited (SEIL)
- Respondent : Central Transmission Utility of India Limited (CTUIL)
- Parties Present : Shri Vishrov Mukerjee, Advocate, SEIL
Shri Yashaswi Kant, Advocate, SEIL
Ms. Priyanka Vyas, Advocate, SEIL
Shri Shubham Arya, Advocate, CTUIL
Ms. Shikha Sood, Advocate, CTUIL
Ms. Reeha Singh, Advocate, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed, *inter-alia*, seeking recovery of Rs. 2.26 crore as interest from the Respondent, CTUIL on account of delay of 252 days by CTUIL in reimbursement of excess transmission charges paid by the Petitioner towards Bill of Supply for PoC Bill-1 for the months of October, 2020 and November, 2020.

2. Learned counsel for the Respondent, CTUIL accepted the notice and sought time to file reply to the petition.
3. After hearing the learned counsel for the parties, the Commission ordered as under:



(a) Admit.

(b) The Petitioner to serve copy of the Petition on the Respondent immediately, if not already served and the Respondent to file its reply, if any, within three weeks with copy to the Petitioner who may file its rejoinder within three weeks thereafter.

(c) CTUIL to clarify that when did CTUIL raised the bill in terms of the Commission order dated 21.02.2021 and reason for delay in raising of the same.

(d) Parties to comply with the above direction within the stipulated timelines and no extension of time shall be granted.

4. The Petition shall be listed for hearing on 13.6.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**